

CC No : 15/2018

ECIR : 06/DLZO/2013/AD(AKS)

U/S : 3 and 4 of PMLA Act

Directorate of Enforcement Vs. Tristar Enterprises & Ors.

09.10.2020

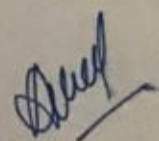
Matter is taken up today and the proceeding are conducted through video conferencing (CISCO WEBEX) as per direction of Hon'ble High Court issued vide Circular No. 322/RG/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

Present: Sh. Nitesh Rana, Ld. SPP for ED.
Sh. Dinesh Jarwal, AD for ED.
Sh. Vikas Sharma, AR for accused no.1 M/s Tristar Enterprises with Sh. Jitender Sareen, Ld. counsel for accused no.1.
Sh. Deepjyot Singh Ld.Counsel for accused no.2.
Accused no. 3 P.D. Arya with Ld. Counsel Sh. Arshdeep Singh.

Matter is taken up through video conferencing at the request of counsels for the parties. Sh. Jitender Sareen submits that now he is appearing for M/s Tristar Enterprises, accused no.1 and he has filed his vakalatnama. He further submits that his vakalatnama for accused no.3 P.D.Arya may be discharged.

Sh. Arshdeep Singh, Ld. Counsel for accused no.3 P.D. Arya submits that he has filed his vakalatnama and an application seeking clarification from ED as to whether further investigation is still going on.

Ld. Counsel for ED submits that copy of the application



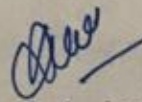
has not been supplied to him.

Ld. Counsel for accused no.3 submits that he will be providing copy of the application to Ld. Counsel for ED during the course of day.

Put up on 16.10.2020.

Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official web site of Delhi District Court.

The hard copy of the order shall be placed on record as and when the regular functioning of the courts at Rouse Avenue Complex, New Delhi is resumed.


(Arvind Kumar)
Spl. Judge (PC Act) CBI-10
Rouse Avenue Courts
New Delhi/09.10.2020

CC No. : 01/2015

ECIR No. : DLZO/15/2014/AD(VM)

U/S : 3 & 4 of PMLA Act

Directorate of Enforcement Vs. Gautam Khaitan & Ors.

09.10.2020

Matter is taken up today and the proceeding are conducted through video conferencing (CISCO WEBEX) as per direction of Hon'ble High Court issued vide Circular No. 322/RG/DHC/2020 dated 15.08.2020 in view of the pandemic Covid-19.

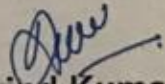
Present: Sh. N. K. Matta and Mohd. Faraz Ld. SPPs for ED.
Sh. Rajat Manchanda, Ld. Counsel for applicant Shivani Saxena.
Sh. Abhinav Saxena Surety is present.

Ld. Counsel for applicant Shivani Saxena submitted that the applicant has filed her affidavit, ticket and affidavit of Abhinav Saxena in compliance of order dated 14.09.2020.

Copy of this order be sent to Ld. Counsel for applicant as well as Ld. Counsel for ED on whatsapp/email.

Signed copy of this order is being sent through whatsapp to Ahlmad of this Court with direction to send the same to concerned official of District Court, RADC for uploading on official web site of Delhi District Court.

The hard copy of the order shall be placed on record as and when the regular functioning of the courts at Rouse Avenue Complex, New Delhi is resumed.


(Arvind Kumar)
Spl. Judge (PC Act) CBI-10
Rouse Avenue Courts
New Delhi/09.10.2020